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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 177 OF 2022

(I.A. No. 263/2022)

IN THE MATTER OF:

ABHISHT KUSUM GUPTA

...Applicant

Versus

STATE OF UTTAR PRADESH & ORS.

...Respondent

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THROUGH

Priyanka Swami

Date:15.07.2025
Place: New Delhi

**PRIYANKA SWAMI
ADVOCATE**

Standing Counsel for State of Uttar Pradesh
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

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**COMPLIANCE REPORT ON BEHALF OF THE DISTRICT MAGISTRATE
UTTAR PRADESH ALONGWITH SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH

1. That the Hon'ble National Green Tribunal has passed an Order dated 19.03.2025 in the captioned matter and the Executive part of the order is as follows-

“....3. The above report also mentions the steps being taken for the removal of encroachment and restoration of the water body. Along with the report, the District Magistrate, Gautam Buddha Nagar has enclosed the tabulated information disclosing the Gata Number, area (Rakwa), longitude, latitude and encroachment on that water body. It is not clear from the report as to on what basis the area of the water body has been determined. The area is required to be ascertained based on the old revenue record. It has

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been suggested that the area of the water body should be ascertained based on the 1359 Fasli record.

4. Hence, the District Magistrate, Gautam Buddha Nagar is directed to ascertain the original area (Rakwa) of the water bodies on the basis of 1359 Fasli and then find out the encroachment. The next report will disclose details of original area of the water body on this basis and also the progress which has been made for clearing the encroachment from the water bodies. Let the same be filed atleast one week before the next date of hearing...”

2. That pursuant to the Hon’ble Tribunal’s order dated 19 March 2025, the following details are now submitted in compliance with that direction.:
 - i. That the following tehsil-wise statement sets out, for each tehsil of Gautam Buddha Nagar, the total number of ponds/waterbodies, their original area as recorded in the 1359 Fasli revenue record, and the extent of area presently encroached thereon.
 - ii. **Tehsil Dadri** – There are **480** ponds whose total original area, on the basis of **1359 Fasli**, is **227.5292 ha**. Of this, **16.922 ha** stands encroached.
 - iii. **Tehsil Sadar** – There are **245** ponds with a total original area of **111.2835 ha** as per **1359 Fasli**. Encroachment measured on the same basis is **30.2558 ha**.

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- iv. **Tehsil Jewar** – There are **293** ponds; the total original area of ponds / waterbodies, on the basis of **1359 Fasli**, is **122.9980 ha**, out of which **2.8163 ha** is encroached.

S. No.	Tehsil	Total No. of Ponds / Waterbodies	Area (in ha) of Total Original 1359 Fasli Ponds / Waterbodies	Encroachment relative to Total Area on the basis of 1359 Fasli (in ha)	Expected Timeline for Removal of Encroachment
1	Dadri	480	227.5292	16.922	About 6 months
2	Sadar	245	111.2835	30.2558	
3	Jewar	293	122.9980	2.8163	
Total		1018	461.8107	49.9941	

- v. There are **1018** ponds / waterbodies in Gautam Buddha Nagar District. Their combined original area, based on the **1359 Fasli** record, is **461.8107 ha**, against which **49.9941 ha** is currently encroached. The respective Tehsildars of Dadri, Sadar and Jewar have reported that the identified encroachments are proposed to be removed within **approximately six (06) months**.
- vi. That the undersigned respectfully submits that he is at the disposal of this Hon'ble Tribunal and stands ready to carry out any further directions or clarifications that may be issued.

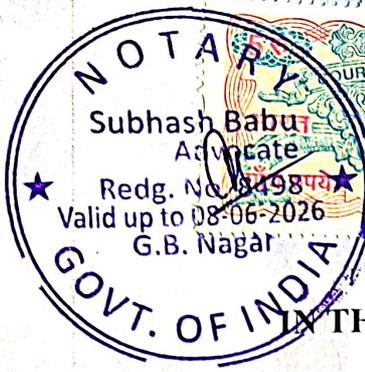
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THROUGH

A handwritten signature in blue ink that reads "Priyanka" with a flourish at the end.

Date:15.07.2025
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
Standing Counsel for State of Uttar Pradesh
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com



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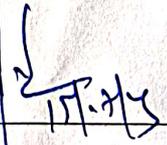
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AFFIDAVIT

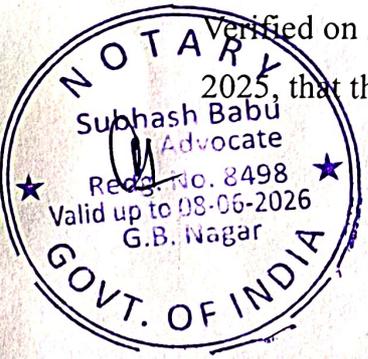
I, MANISH KUMAR VERMA, aged about 39 years s/o Sh.MOHAN PRASAD VERMA is presently posted as District Magistrate, Gautam Budha Nagar, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.


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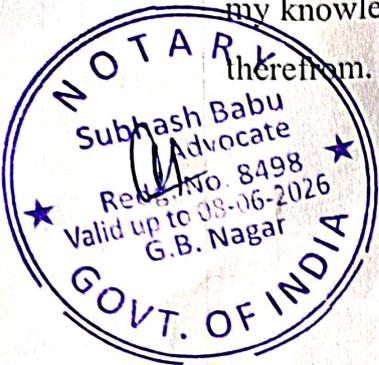
VERIFICATION

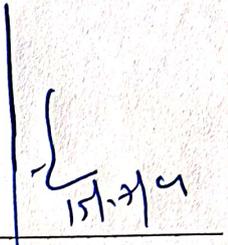
Verified on solemn affirmation at Gautam Buddha Nagar on this 15-07 day of 2025 that the contents of the foregoing affidavit are true and correct to the best of



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my knowledge and no part of it is false and nothing material has been concealed therefrom.





 DEPONENT

No. 138 Date 15-07-2025. Certified the
 Sh./Smt. Mamish Kumar Verma
 S/o Sh. Mohan Prasad Verma
 R/o Presently Resided as D.M. Gaitam Budh Nagar U.P.
 Identified by Shn.....
 Presented his affidavit before me today date
 and verified the Contents of Documents

 15/07/2025
 Subhash Babu
 Advocate Notary
 G.B. Nagar (U.P.)

ओ०ए० संख्या 177/22 अभिष्ट कुसुम गुप्ता बनाम यू०पी० स्टेट एवं अन्य

क्रम सं०	तहसील	कुल तालाब/ वाटरबाडीज की सं०	तालाबों/वाटरबाडीज का 1359 फसली के आधार पर कुल मूल क्षेत्रफल (हेक्टेयर में)	1359 फसली के आधार पर कुल क्षेत्रफल के सापेक्ष अतिक्रमण (हेक्टेयर में)	अतिक्रमण कब तक हटा दिया जायेगा
1	दादरी	480	227.5292 है०	16.922 है०	लगभग 6 माह
2	सदर	245	111.2835 है०	30.2558 है०	
3	जेवर	293	122.9980 है०	2.8163 है०	
	कुल योग	1018	461.8107	49.9941	

1. तहसील दादरी में कुल 480 तालाब है, जिनका 1359 फसली के आधार पर कुल मूल क्षेत्रफल 227.5292 है० है। 1359 फसली के आधार पर क्षेत्रफल 16.922 है० अतिक्रमित है। इसी प्रकार तहसील सदर में कुल 245 तालाब है, जिनका 1359 फसली के आधार पर कुल क्षेत्रफल 111.2835 है० है। 1359 फसली के आधार पर सदर तहसील में 30.2558 है० अतिक्रमित है। तहसील जेवर में कुल 293 तालाब है, 1359 फसली के आधार पर तालाब/वाटरबाडीज का कुल मूल क्षेत्रफल 122.9980 है० है, जिसके सापेक्ष 2.8163 है० अतिक्रमित है।
2. जनपद में कुल 1018 तालाब/वाटरबाडीज है, जिनका 1359 फसली के आधार पर कुल मूल क्षेत्रफल 461.8107 है० है, जिसके सापेक्ष 49.9941 है० अतिक्रमित है। तहसीलदार दादरी/सदर/जेवर द्वारा उपलब्ध कराई गई आख्या में उल्लेख किया गया है कि तालाबों पर से लगभग 06 माह में अतिक्रमण हटा दिया जायेगा।
आख्या सादर प्रेषित है।

जिलाधिकारी,
गौतमबुद्धनगर।